

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

3. IA 836/2023 IN C.P. (IB)/527(MB)2022

CORAM:

SHRI SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

SHRI KISHORE VEMULAPALLI
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 07.03.2023**

NAME OF PARTIES: - Vijaykumar V. Iyer
IN THE MATTER OF
Bank of India
V/s
Future Retail Limited

APPEARANCES: -

FOR THE APPLICANT : Rishabh Jaisani a/w Harit Lakhani i/b
Shardul Amarchand Mangaldas & Co.

FOR THE RESPONDENT : Absent.

Section: 60(5) U/s 7 of Insolvency and Bankruptcy Code, 2016
ORDER

The matter is taken up through Virtual Hearing (VC).

IA-836/2023 – This Application is filed under section 60(5) of the Insolvency and Bankruptcy Code, 2016 by the Resolution Professional of Future Retail Limited for placing on record the updated list of financial creditors of the Corporate Debtor as on 24.02.2022 pursuant to the assignment of certain loans by Yes Bank Limited in favour of JC Flower Asset Reconstruction Private Limited. The said updated list of financial creditors is taken on record. No order is called for. With the above observations **IA-836/2023 is allowed and disposed of.**

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)